

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**  
IA-5035/2021  
In  
IB-510(ND)/2021

**IN THE MATTER OF:**

M/s. Bank of Baroda

**Vs**

Saurabh Rathi

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1)**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Anju Bhushan Gupta, Mr. Aditya Goel, Advocates.

For the Respondent: Mr. Sumesh Dhawan, Ms. Vatsala Kak,  
Mr. Shaurya Shyam, Ms. Naina Mathur, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-5035/2021:-**

Heard the submissions made by the Learned Counsel appearing for both the parties. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **08.05.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**